

(12)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

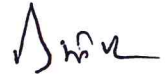
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/315/ (IB)/2017
NAME OF THE PETITIONER(S) : INDIAN BANK
NAME OF THE RESPONDENT(S) : PARAMOUNT AIRWAYS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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counsel for petitioner



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ORDER

Counsels for both the parties present and submitted that an order dated 19.08.2013 was passed by the Hon'ble High Court of Madras in Company Petition Nos.268 and 287/2009 along with other ^{related} petitions ~~title~~ of M/s. Taj Madras Flight Kitchen Pvt. Ltd. vs M/s. Paramount Airways Pvt. Ltd., wherein Official Liquidator was appointed with the direction to take charge of the Respondent Company. Therefore, the Petitioner is directed to make claim before the Official Liquidator. Accordingly, the petition is **disposed of**.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)